

BEFORE THE NATIONAL GREEN TRIBUNAL AT NEW DELHI

OA.NO.606 OF 2018

IN THE MATTER OF :-

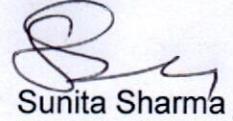
Compliance of Municipal Solid Waste Management Rules, 2016

NODH:

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THROUGH



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27/02/2021

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI
Original Application No.606/2018

In the matter of:

Compliance of Municipal Solid Waste Management Rules, 2016

REPORT OF ADVISOR TO THE ADMINISTRATOR UNION TERRITORY OF LAKSHADWEEP, INDICATING COMPLIANCE TO ORDER DATED 16.01.2019 and 14.05.2019.

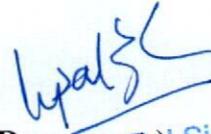
I Asar Pal Singh, S/o Shri Jagat Singh, Age 63 years, Resident Commissioner of Union Territory of Lakshadweep and having my office at Lakshadweep House, Chanakyapuri, New Delhi, do hereby solemnly affirm and declare as under;

1. That this Hon'ble Tribunal vide orders dated 16.01.2019 and 14.05.2019 in OA No.606/2018 had directed all States and UT's to file quarterly status report as regards Integrated Solid Waste Management and deponent administration has been filing status report before this Hon'ble Tribunal as per the directions.
2. It is submitted that in compliance with directions of this Tribunal the quarterly report showing progress up to 31st December, 2020 is being submitted before this Hon'ble Tribunal along with the present affidavit.

Verification

I, the above named Deponent verify at..... New Delhi..... on the 9th day of February, 2021 that the contents of the above compliance affidavit are true to the best of my knowledge and as borne out of the official records.

Nothing material has been concealed there from.


(Deponent) Singh
स्थानिक आयुक्त/Resident Commissioner
केन्द्र प्रशासित प्रदेश लक्षद्वीप/UT Admn. of Lakshadweep
लक्षद्वीप हाऊस/Lakshadweep House
चानक्यापुरी, नई दिल्ली/Chanakyapuri, New Delhi

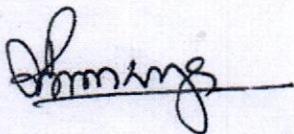
Seventh Quarterly Report in Compliance to the Orders Dated 16.01.2019 and 14.05.2019 in Original Application No. 606/2018 before the Hon'ble National Green Tribunal, New Delhi, on behalf of Union Territory of Lakshadweep

The present report contains the progress that has been made pursuant to the order of the Hon'ble NGT of 14.05.2019 in compliance to the directive at para 45(ii) to furnish a quarterly report. This seventh quarterly report is submitted indicating the progress for the period from 01.11.2020 to 31.01.2021. Further it contains compliance to other Court directions. The point wise progress is given below.

The steps taken in compliance to Hon'ble NGT order on Solid Waste Management and other issues have been explained in the subsequent paragraphs.

Compliance to Solid Waste Rules including Legacy Waste:

1. The Department of Environment & Forest has been working full time for the segregation and collection of bio-degradable and non-biodegradable waste even after the enforcement of lockdown due to Covid-19 pandemic. There has been no slackness in this activity. With regard to transportation of empty cement bags, other single use plastics and few other items, the Geocycle India, ACC Limited, Coimbatore is still under shutdown due to COVID-19 Lockdown.
2. Department of Environment & Forests organized a mass cleaning event as Swatch Lakshadweep Utsav-2020 in all the islands with participation all walks of life to maintain the cleanliness in the islands.
3. With regard to collection of Userfee, an amount of Rs.73,740/-(Rupees Seventy Three Thousand Seven Hundred and Fourty Only) collected from the Households/Establishments for the month of September to December, 2020 from the Head Quarter.
4. UTL has procured 12 numbers of E-Cart for transportation of non-bio degradable waste from waste bins to Central Garbage Depository. Out of it 3 numbers vehicle arrived at Kavaratti and remaining vehicles are reached at Kochi. The same may be transported to island shortly.
5. One coconut leaf shudder cum pulverizer machine was procured and installed at Kavaratti Island for disposal of coconut wastes.
6. The Solid Waste Management Parks were established at Kavaratti and Androth.



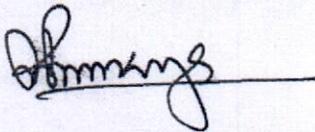

7. Union Territory of Lakshadweep placed two types of 150 L capacity garbage bins like blue for non-biodegradable wastes and red colour bins also placed for napkins and diapers.
8. The Coconut Husk & Pith Management - 10000 capacity de-fibering plant commissioned in Fibre Factory at Kavaratti.
9. Started fiber factory and coir production center at Chetlat for optimum utilization of husk.
10. State of Art Emporium established at Kavaratti and also established handicraft production center at Minicoy for showcase handicraft item made by coconut wastes.

Compliance to Bio -Medical Waste Rules:

11. The red, blue and white bags containing disinfected waste have transported to the mainland for final disposal at IMAGE, CBMWTF.
12. The Lakshadweep Pollution Control Committee granted authorization to all Health Care Facilities (HCFs) in the Lakshadweep islands.
13. It is submitted that the Department of Health installed shredders, autoclaves and other equipment in all islands for proper scientific management of bio medical wastes.
14. In terms of the Orders dated 21.04.2020 and 24.04.2020 passed by Hon'ble Tribunal in the matter of OA No.72/2020 regarding proper management of bio-medical waste generated during Covid-19 situation, it is submitted that the first Covid-19 positive case was reported in Lakshadweep on 18.01.2021. The waste generated are disposing as per guidelines provided by CPCB.

Compliance to Hazardous Waste Rules:

15. Pursuant to the decision of the State Level Committee, the LPCC has selected M/s.CeeJee Lubricants, Aluva, Kerala an authorized dealer for collection, transportation and processing of Hazardous Waste generating in the power houses of Lakshadweep islands. Department of Electricity transported 39400 L of used/waste oil from various islands to Beypore to handover to recycler.



16. The bulk storage facility of IOCL can be functional within very short period at Kavaratti and Minicoy Island and also to take steps to construct bulk storage facility for remaining islands also to avoid barrel usage and keeping HSD barrels in the stock yard at the islands.

17. Lakshadweep Pollution Control Committee has forwarded the format for providing the information with reference to the directions of the Tribunal dated 07.07.2020 in the matter of OA No. 804/2017 (September to December, 2020). The copy of letter and formats are enclosed as **Annexure R-1**

18. The Road and Transport Department has already processed the e-tender process for establishment of Vehicle Pollution Check Centers. But, the same is pending due to situation emerging out of COVID-19 Pandemic.

Compliance to E-Waste Rules:

19. Pursuant to the decision of the State Level Committee, the LPCC has selected M/s. Mahalaxmi-Recyclers Pvt.Ltd, HO.J-5, MIDC, Gokul Shirgaon, Kolhapur 416 234 (Maharashtra) and has issued work order on 29.04.2020 and the action is under progress regarding transportation of E-Waste.

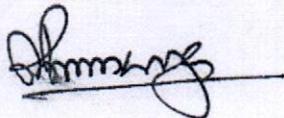
Compliance to Construction & Demolition Waste

20. The separate system for collection, segregation and transportation of Construction & Demolition Waste Management is not formulated in UT of Lakshadweep. However, the Lakshadweep is considering the C&D wastes as resource other than waste. The department as well as private has stored the C&D material for a slight duration of period the identified sites and reuse the materials for the next construction activities like filling and leveling etc.

21. In the long term UTL may consider installation of crusher and segregated plants in case there is a sufficient quantities of C&D requiring to be crushed and reutilized.

Compliance of Sewage treatment

22. The Department of Environment & Forest has proposed to implement a Pilot Project on Faecal Sludge and Septage Treatment Plant (FSSTP) at Kavaratti Island in order to manage and dispose off Septage from the existing septic tanks. A Feasibility Assessment Report and Detailed Project Report is prepared by M/S Ram Biologicals, Calicut for 4.5 KLD capacity as per the



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recommendation of Technical Evaluation Committee. The final DPR forwarded to National Institute of Technology, Calicut for expert opinion about the suitability of the technology and awaiting the opinion from NIT for further action.

Compliance of Rejuvenation of Water bodies:

23. In compliance to the order dated 01.06.2020 of Hon'ble NGT in MA No.26 of 2019 in OA 325 of 2015 – Rejuvenation of Water Bodies, a meeting was convened on 18.06.2020 under the Chairmanship of Collector, UTL. Out of 456 identified, abandoned/damaged ponds, 218 ponds have been already rejuvenated, and action plan for the rejuvenation of remaining 238 ponds prepared and approved by the Jal Shakti Abhiyan. The Estimate and other details for rejuvenation shall be provided by Director, Panchayat, UTL and the technical support will be extended by Department of Science & Technology & LPWD, UTL. An amount of Rs 25 Lakhs has released to ten Village (Dweep) Panchayath as first installment for phase-1 for the execution of rejuvenation of water bodies. The Director of Panchayath informed that the cleaning of the all the identified ponds were completed in Kavaratti and repair of two ponds in Kiltan is in progress. Further informed that the work is delaying on non-availability of construction materials due to Covid-19 pandemic. The copy of letter is enclosed as **Annexure-2**

Submitted for kind consideration please.

This is issued with the approval of Advisor to the Administrator, UT of Lakshadweep vide F.No. LD-03002/2/2020-LPCC-UT-LKS Dated 08.02.2020


(DAMODHAR A.T, IFS)
Secretary, Environment & Forests/
Science & Technology

F.No. LD-03002/2/2020-LPCC-UT-LKS

Dated. 08.02.2021

Format for providing information w.r.t. directions of the Tribunal dated 07/07/2020 in the matter of 804/2017 (October- December, 2020) by Chief Secretary.

Lakshadweep

S. No.	Recommendations	Information required to submitted	Action Taken
A	Pertaining to State Government /UT Administration		
1	<i>Hon'ble NGT vide orders dated 07.07.2020 directed that ".....The Chief Secretaries of the State at State level and Ministry of Environment, Forest and Climate Change (MoEF&CC) and CPCB at National level may monitor compliance..."</i>	<p>i. Whether the State/UT Govt/Admin has taken action to monitor the implementation of recommendations of the Monitoring Committee in the interim and Final report (related to State/UT and SPCBS/PCCs)? If yes, Kindly provide details (viz., committees constituted, meetings conducted, Office memorandum issued etc.)</p> <p>ii. If no, please provide the action plan with timeline</p>	A State Level Monitoring Committee has constituted vide order dated 27.02.2020 for the implementation of Hazardous and Other Waste (Management and Transboundary Movements) Rules, 2016 (Copy of Order enclosed).
2	<i>States/UTs who have not responded (w.r.t. effective and urgent implementation of the provisions of the rules as stipulated under Rule 5(2) of HOWM Rules, 2016 by Department of Labour) is required to provide compliance status within three months, otherwise Hon'ble NGT may consider imposing environmental compensation, appropriately, as per directions of the Orders dated 26.08.2019. (State Government /UT Administration: 03 months)</i>	<p>i. Whether the State/UT Govt/Admn has taken action to sensitize about duties to be performed by concerned Department/agency?</p> <p>(a) If yes, please provide details</p> <p>(b) If no, kindly provide action plan with timeline.</p> <p>ii. Which Department/agency has been authorized by State Government/UT</p>	Yes, Lakshadweep Pollution Control Committee has compiled the inventories of the hazardous wastes in the Lakshadweep islands. Used/ Waste Oil and used batteries are the available hazardous waste materials in Lakshadweep. Administration has assigned the responsibility with Department of Electricity to storage and transportation of waste/used oil and used batteries from the concerned island to the mainland. Due to the absence of authorized recyclers, processors or other utilizers in these islands, Lakshadweep Administration has issued work order to M/s Cee Gee Lubricants, Aluva, Kerala for final disposal.
3	<i>States/UTs who have</i>		

	<p><i>responded is required to ensure strengthening of institutional capacities for effective implementation of the Rule 5 followed by monitoring through Chief Secretaries of State Government /UT administration. (State Government / UT Administration: 05 months)</i></p>	<p>Administration to ensure earmarking or allocation of industrial space or shed for recycling, pre-processing and other utilisation of hazardous or other waste in the existing and upcoming industrial park, estate and industrial clusters,</p> <p>(a) Whether the agency authorized as at (ii) above, has earmarked or allocated industrial space/shed for recycling, preprocessing and other utilisation of hazardous or other waste.</p> <p>(b) If yes, please provide no. of areas earmarked/allocated and activities for which area has been earmarked.</p> <p>(c) If no, kindly provide action plan with timeline.</p> <p>iii. Which Department/agency has been authorized by State Government / UT Administration for recognition and registration of workers involved in recycling, pre-processing, and other utilization activities? Please also provide details of the recognition and registration of workers</p> <p>(a) Whether the agency authorized as at (iii) above, has assisted in formation of groups of such workers to facilitate setting up such facilities? If yes, please provide no. of such groups formed and no. of workers in each groups. If no, please provide action plan with timeline.</p> <p>(b) Whether the agency authorized as</p>	<p>In the Lakshadweep there is no existing and upcoming industrial park, estate and industrial clusters</p> <p>In Lakshadweep there are no activities involved in recycling, pre-processing, and other utilization hence no workers in this field.</p>
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		<p>at (iii) above, has undertaken industrial skill development activities for the workers involved in recycling, pre-processing and other utilization. If yes, please provide details of such skill development activities undertaken. If no, please provide action plan with timeline.</p> <p>(c) Whether the agency authorized as at (iii) above, has undertaken annual monitoring for safety and health of workers involved in recycling, pre-processing and other utilization. If yes, please provide details of the annual monitoring carried. If no, please provide action plan with timeline.</p> <p>iv. Whether State Government/UT Administration has prepared integrated plan or effective implementation of these provisions and submitted annual report to the MoEF&CC.</p> <p>v. Provide action taken report on steps taken to ensure strengthening of institutional capacities for effective implementation of Rule 5 of HOWM Rules, 2016.</p>	<p>NA, since there is no existing or upcoming industrial park, estates or industrial clusters.</p>
B.	B. Pertaining to State Pollution Control Board/Pollution Control Committee		
1	<p>20 recommendations (i.e. 11 pertaining to interim report and 09 pertaining to final report) pertaining to SPCBs/PCCs.</p>	<p>Ensure timely submission of information as per enclosed format at <i>Appendix-A</i>.</p>	

**Format for providing information w.r.t. directions of the Tribunal dated
07/07/2020 in the matter of 804/2017 (October- December, 2020) by
SPCBs/PCCs**

Lakshadweep

S. No.	Recommendations	Information required to submitted	
A	Pertaining to Interim Report of Monitoring Committee		
1	<i>SPCBs/PCCs shall ensure timely submission of annual returns by all occupiers and in case of non compliances (i.e. for non submission/ after lapse of timeline) action may be taken in accordance with the provisions laid down under the HOWM Rules, 2016.</i>	i. Total No. of operating hazardous and other wastes handling units: ii. How many hazardous or other waste generating units [of (i) above] have submitted annual returns by 30th June of preceding year: iii. How many units [of (i) above] have submitted annual returns after 30th June of Preceding year: (No.s) iv. How many units [of (i) above] have not submitted annual return for preceding year: (No.s) v. In how many units [of (iii) & (iv) above] action has been taken by SPCB?	10 power houses and 24 small automobile workshops. Nil, Lakshadweep Administration has identified an authorized recycler at mainland recently, so the Lakshadweep Pollution Control Committee will issue direction to all the hazardous waste generators to apply for the authorization. After granting the authorization, LPCC will direct the waste generators to submit their annual return by 30th June in every year
2	<i>SPCBs/PCCs shall prepare annual inventory report on hazardous and other waste generation and its management, as per CPCB's guidelines and ensure</i>	i. Of the numbers of hazardous or other waste generating units, who have submitted annual returns, nos. of units are randomly verified, as per	Nil

	<i>submission of same within stipulated timeframe as laid down under HOWM Rules, 2016.</i>	CPCB's guidelines, (Nos.): ii. Provide the list of such units.	
3	<i>SPCBs/PCCs to ensure verification and reconciliation of closing of manifest document for all the cases in Hazardous waste handling/generating units</i>	i. In how many units, verification of closing of manifest documents and reconciliation of the same were done by SPCB (during the said period). ii. Of which, how many pertains to interstate movement and within the state?	Nil
4	<i>SPCBs/PCCs to ensure regular updation of website with respect to all enforcement actions along with details of industries and action taken thereof.</i>	i. Whether website of SPCB has been updated w.r.t. all enforcement actions along with (a) details of industries, (b) date of inspection including collection of effluent or other samples, (c) whether unit is compliant or not, (d) if noncompliant then action taken including the date of notice if any sent to defaulter and action taken pertaining to HOWM Rules: (Yes/No) ii. Provide specific link of all enforcement action uploaded in Board's website. iii. Provide details of defaulting units as per Table 1 given below.	There are no hazardous waste industries. The LPCC website is already created and functioning.
5	<i>Shall initiate action for identifying hazardous waste generating unit and grant authorization to such units available in the UT.</i>	i. Whether action initiated for identification of hazardous waste generating unit? (Yes/No) ii. If yes, provide the nos. of hazardous waste generating units exist in the	Yes 10 power house and 24 small automobile workshops.

		UT. iii. Whether authorization granted to all[above at (ii)] units.	No, Lakshadweep Administration has identified a recycler at mainland recently, so the Lakshadweep Pollution Control Committee will issue direction to all the hazardous waste generators to apply for the Authorization.
6	<i>Take necessary action for compliance to the HOWM Rules, 2016 and recommendations of the Monitoring Committee</i>	i. Provide information as per format appended at Appendix-B.	Attached
7	<i>Shall also ensure compliance to the action points suggested by Monitoring committee and submit report to CPCB in prescribed format</i>		
8	<i>Board shall be directed to submit the status on setting up of TSDF or sharing arrangement with authorized common TSDFs of neighbouring states</i>	i. Provide progress made w.r.t. setting up of TSDF or sharing arrangement with authorized common TSDFs of neighbouring states. ii. Provide copy of agreement, in case sharing agreement made with authorized common TSDFs of neighbouring states.	The hazardous/other wastes like used oil (waste oil) and lead acid batteries have storage facilities in respective islands and UT of Lakshadweep Administration has identified an authorized recycler for used/waste oil at Aluva, Kerala and transport the items to the mainland for final disposal. An agreement/ MoU made between Lakshadweep Electricity Department and authorized recycler.
B.	Pertaining to Final Report of Monitoring Committee		
1	<i>Action point 15: Clearance of Waste Oil/Sludge from Ships: Concerned SPCBs/PCCs or Port Authorities of State/UT to grant/obtain necessary authorization to cover hazardous wastes generated from both normal port operations/activities and all ship generated wastes (MARPOL annexes) (e.g in case of used/waste Oil authorization for Cat. No. 5 and Cat. No. 3 of HOWM Rules, 2016). The same be also</i>	i. No. of Ports (Major/Minor including river ports)/ ICDs/CFCs exist in the State/UT. ii. Number of ports*/ICDs/CFCs authorized by the Board as per HOWM Rules, 2016 along with details of the categories of hazardous & other waste authorized for generation and management:	There are no major/minor ports in Lakshadweep islands. The waste generated from the Lakshadweep Administration run ships/barges is cleared at Kochi port and is handed over to the authorized recyclers for final disposal by the operating agency, LDCL.

	<p><i>covered in the annual report submitted as per HOWM Rules, 2016. (SPCBs/PCCs and Port Authorities: 05 months)</i></p>	<p>iii. No. of ports*/ICDs/CFCs scientifically evaluated before grant of authorization:</p>	
<p>2</p>	<p><i>Action point 15: Clearance of Waste Oil/Sludge from Ships: SPCBs/PCCs shall ensure that all the ports (including minor ports), ICDs/CFSs have mandatory authorization as per HOWM Rules, 2016. The said authorization shall be granted by the SPCB/PCC after due scientific evaluation. (SPCBs/PCCs: 05 months)</i></p>	<p>iv. No. of ships handled by individual ports* and Containers by individual ICDs /CFCs (per day/month):</p> <p>v. Quantity of waste generated (MARPOL annexes) from per ship:</p> <p>vi. Category –wise details on quantity of HW generated and handled** by each of the Ports*/ICDs/CFCs during 2019-20.</p> <p>vii. Whether the HW generated/handled by Ports*/ICDs/CFCs have been reported by the SPCB/PCC in the annual inventory.</p> <p>viii. No. of Ports*/ICDs/CFCs found violating provisions (manifest system, labeling/packaging/ records maintain, etc) of HOWM Rules, 2016.</p> <p>ix. Action taken by SPCB/PCC against such violators.</p> <p><i>*Ports includes all the major/minor and river ports. **Includes waste sent to recycler/ utilizer /coprocessor/disposal facility</i></p>	

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		along with name of such facilities.	
3	Action point 18: Collaboration between regulating authorities: <i>SPCBs/PCCs along with Customs and Port authorities to ensure regular interaction among themselves for better compliance of import and export related issues and management of ship wastes. (MoEF&CC, CPCB, SPCBs /PCC, Customs and Ports Authorities: On a regular basis)</i>	i. Number of interactive sessions/ workshops organized by the Board in this regard: ii. Number of interactive sessions/ workshops attended by Board's Officials apart from above. States/UTs which also have Minor ports/River ports/ICDs/CFCs	No training on Hazardous and Other Wastes has been conducted during this quarter Nil NA
4	Action point 19: Availability of Waste Reception Facilities at ports: <i>SPCBs/PCCs may coordinate with DG(S) and Port Authorities for implementation of the aforesaid notification for environmentally sound management and disposal of ship wastes. (SPCBs/PCCs: 05 months)</i>	i. No. of ports having Waste reception facility. ii. No. of Waste reception facilities authorized under HOWM Rules, 2016 along with details of the categories of hazardous & other waste authorized for generation and management:	Nil NA
5	Action point 20: Authorization for the waste reception facilities and ports: <i>SPCBs/PCCs shall ensure authorization is granted to Ports and Waste reception facility available at all ports and all the provisions of HOWM Rules, 2016 (i.e. authorization, manifest system, inventurisation etc.) are being followed by Ports and Waste Reception Facilities. (SPCBs/PCCs :05 months)</i>	iii. Action taken by SPCB/PCC to ensure availability of waste reception facility as per Ministry of Shipping Notification. iv. Category –wise details on quantity of HW generated and handled** by each of the Waste reception facility during 2019-20. v. No. of Waste reception facilities found violating provisions (manifest system, labeling/packaging/records maintain, etc) of HOWM Rules, 2016.	NA NA NA

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		Action taken by SPCB/PCC against such violators.	
6	Action point 26: Display of information outside the factory gate: <i>SPCBs/PCCs shall ensure that verification of Installation/updation of display boards at all the Hazardous waste generating units on a continuous basis. (SPCBs/PCCs : 05 months)</i>	i. Number of hazardous waste generating units in the state: ii. Number of units installed display board: iii. Of (ii) above, how many has been verified by the Board: iv. Number of hazardous waste generating units not installed /updated display board: Action taken by the board, in case of non-compliances observed:	No hazardous waste generating factories in these islands, however the DG sets in the power house and small automobile workshops only generating waste/used oils. NA NA NA NA
7	Action point 27: Institutional Reforms: <i>SPCBs/PCCs shall ensure that adequate manpower is available with the PCB/PCC, training shall be regularly provided with emphasis on scientific evaluation and management of hazardous waste.</i>	i. Is adequate manpower available with SPCB/PCC: ii. Steps taken to ensure adequate manpower is made available in SPCB/PCC and timeline for the same. iii. No. of training programs organized by SPCB/PCC during FY-2019-20. iv. No. of training programs attended by SPCB/PCC officials (which are organized by other agencies). *Please provide topic of the training programmes organized by Board and no. of officials attended the same.	Yes Nil 1
8	Action point 27: Institutional Reforms: <i>SPCBs/PCCs should have</i>	i. No. and list of Hazardous waste Parameters for which facility	There are no Hazardous wastes generating industries/ establishments in Lakshadweep. If required to analyse any

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	<p>adequate laboratory infrastructure for analysis of HW parameters.</p>	<p>for analysis is available with SPCB/PCC. Provide details as per format appended at Appendix-C.</p> <p>ii. Steps taken to provide adequate laboratory infrastructure for the remaining parameters in the SPCB/PCC and timeline for the same.</p> <p>iii. In case of non-availability of the infrastructure current practice of the SPCB/PCC for analysis of HW parameters.</p>	<p>parameter in future the LPCC will approach accredited laboratory in Kerala</p> <p>NA</p>
9	<p>Action point 27: Institutional Reforms: <i>R&D work shall be regularly carried out by the SPCBs/PCCs either individually, in collaboration with other SPCBs/PCCs and expert technical Institutes/agencies. Continuous dissemination of information and awareness programs shall be carried out by the SPCBs/PCCs. (SPCBs/PCCs: 05 months)</i></p>	<p>i. Details on:</p> <p>(a) R&D activities conducted. Please provide details of the R&D activities carried out during FY:2019-20 along with its outcomes and impact on environment.</p> <p>(b) Advocacy programs carried out for promoting the cleaner technology. Please provide details of the topic and stakeholders included during the said programme.</p> <p>ii. If not carried (a) and (b), above, please provide the details on action plan proposed for compliance to said activities.</p>	<p>Nil</p> <p>NA</p> <p>NA</p>

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Table 1: Details on Defaulting Units

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S. No.	No. of Defaulting units	No. of Habitual defaulters	No. of units against which action has been taken				
			Rule 23(1) Enforced	Rule 23(2) Enforced	Refusal/ Revocation	Prosecution under E(P)A, 1986	FIR lodged

**Format for reporting implementation and monitoring of various recommendations of the
Monitoring Committee**

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For Quarter: October-December, 2020

Name of SPCB/PCC: Lakshadweep Pollution Control Committee

A. Basic Information

1. (a) Whether scientific principles based identification & quantification of hazardous and other wastes are carried out at the authorization stage by the Board itself: Yes

(b) Whether (1) (a) above is carried out through third party: (Yes/No) if yes,
(c) provide details of the third party:

(d) If No, timeline for adopting the same.

2. (a) Whether authorization is granted/renewed by evaluation by SPCB officials or through evaluation of expert committee? (Yes/No) : No

If yes, field of specialization of experts in the committee?

If no, time line (month and year) for implementation of 2(a) above.

Ans: 31.12.2020

(b) Whether authorization documents clearly stipulates respective mode of management (such as common or captive incineration/secured landfilling or pre-processing or recycling or utilization or export or captive storage, as applicable) for each category of HW being generated. (Yes/No) if no;

Ans; Yes

(c) Timeline (month and year) for implementation of (2) (b) above

3.(a) Whether elaborate protocols for pre-processing and recycling/utilisation facilities for enhanced level and frequency of enforcement and environmental monitoring have been laid down by the SPCB (Yes/No). : No

(b) If yes:

(i) what is frequency of inspection laid down in the said protocol (in terms of nos. of inspections per nos. of months):inspections in everymonth(s)

(ii) what is frequency of sampling & analysis of the concerned parameters laid down in the said protocol (in terms of sampling & analysis of the concerned parameters inspections per nos. of inspections):sampling & analysis in everyinspection(s)

(c) If not, what is the target date by which above protocol would be developed: (Month & Year); 31.12.2020

4. Whether uniform format (as suggested by Monitoring Committee) for inspections of hazardous and other wastes handling facilities has been adopted by SPCB: (Yes/No)

No

B. Hazardous and Other Wastes Generating Units and their authorization

5. Total No. of operating hazardous and other wastes handling units (as on 14.01.2020):

The UT of Lakshadweep is non industrial area. The hazardous wastes like used oil (waste Oil) generated from the automobiles workshops and diesel generators from the power house running through the Department of Electricity for the generation of power supply to the people of the UT of Lakshadweep. The no.of automobile workshop in the Lakshadweep is 35 and power house is 11.

6. Total No. of Units (having valid authorization) as on 15.03.2020: Nil

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7. (a) New Units applied for fresh authorization (after 15.03.2020): Nil

(b) (i) New Units of (a) above granted authorization:

(ii) Of (b)(i) above, uniform inspection format as at (4) above has been enclosed in how many authorizations: Nil

(c) (i) No. of fresh authorization granted (after 15/03/2019) to new units (who applied prior to 15.03.2020) and other than (b) above: Nil

(ii) Of (c)(i) above, how many units were inspected & HW data and facilities have been scientifically verified (after 15/03/2019) before grant of authorization: Nil

(iii) Of (c)(ii) above, uniform inspection format as at (4) above has been enclosed in how many authorizations: Nil

(d) Of (a) above, how many units were refused authorization: Nil

(e) Of (a) above, how many authorizations cancelled or suspended: Nil

(f) Other units (other than (a) above) who applied prior to 14/3/2020 and authorization was refused: Nil

8. (a) Units applied for renewal of authorization (after 14/03/2020): Nil

(b) (i) Of units of (a) above, how many units have been granted renewal: Nil

(ii) Of (b)(i) above, uniform inspection format as at (4) above has been enclosed in how many authorisations: Nil

(c) (i) No. of authorization renewed (after 14/03/2020) to units (who applied prior to 15/03/2020) and other than (b) above: Nil

(ii) Of (c)(i) above, how many units were inspected & HW data and facilities have been scientifically verified (after 15/03/2020) before renewal of authorization: Nil

(iii) Of (c)(ii) above, uniform inspection format as at (4) above has been enclosed in how many authorizations: Nil

(d) Of (a) above, how many units were refused renewal of authorization: Nil

(e) Other units (other than (a) above) who applied prior to 15/03/2020 and renewal of authorization was refused: Nil

9.(a) Nos. of units inspected by SPCB (after 15/01/2020) only w.r.t. fresh/renewal of authorization: Nil

(b) Nos. of hazardous and other wastes handling units (including recycling/utilizing/pre-processing/common TSDF facilities) inspected by SPCB (after 15/03/2020) for other purposes other than (a) above, where observations on compliance of HOWM Rules too were made (only nos. of units to be given and not nos. of inspections): Nil

C. Scientific identification & quantification of HW

10.(a) Of the fresh authorization granted [i.e among 7(b)(i) and 7(c)(i) above], in how many cases additional categories of hazardous wastes (other than that declared by the applicant) were:

i. Added (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity
Nil		

ii. Altered (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity
Nil		

(b) Of the fresh authorization granted [i.e among 7(b)(i) and 7(c)(i)] above], in how many cases category of other wastes (other than that declared by the applicant) were:

iii. Added (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity
Nil		

i. Altered (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity
Nil		

11.(a)Of the authorization renewed [i.e. among 8(b)(i), and; 8(c)(i)], in how many cases additional categories of hazardous wastes (other than that stipulated in the previous authorization) were:

i. Added (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity
Nil		

i. Altered (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity
Nil		

(b)Of the authorization renewed [i.e. among 8(b)(i), and; 8(c)(i)], in how many cases category of other hazardous wastes (other than that stipulated in the previous authorization) were:

ii. Added (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity
Nil		

iii. Altered (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity
Nil		

12.Of the units inspected for other than grant/renewal of authorization purpose [i.e. among 9(b) above],

- (a) in how many units, discrepancies in categories of hazardous/other wastes or quantities thereof or both to that stipulated in authorizations were observed: NA
- (b) Of (a) above, in how many cases authorizations were amended accordingly: Nil
13. Based on (10), (11) and (12) above, authorizations of how many similar process based units were amended (after 31/3/2019) accordingly:
- 14.(a) Of (10), (11), (12) and (13), in how many units "other waste" categories or quantities thereof or both have been added after 15/03/2020): Nil
- (b) Of (14a) above, how many other waste category has been added: Nil
- D. Enhanced frequency of enforcement and environmental monitoring in hazardous or other waste recycling/ utilizing/ pre-processing/ waste collector facilities:**
15. Of (5) above:
- (a) How many units are hazardous wastes recycling or utilization units: Nil
- (b) How many units are "other wastes" recycling or utilizing units: Nil
- (c) How many units are recycling or utilization units of both i.e. hazardous waste and "other waste": Nil
- (d) How many units are hazardous or other waste pre-processing units: Nil
- (e) How many units are waste collectors: Nil
16. No. of inspections carried after (15/03/2020) in units as at (15) above, as part of inspections for renewal of authorization: Nil
17. No. of inspections (other than 16 above) carried (after 15/03/2020) in units as at (15) above: Nil
18. No. of units (of 15 above) where monitoring (sampling & analysis) has been carried out by SPCB/PCC itself: Nil
19. No. of units (of 15 above) where monitoring (sampling & analysis) has been carried out by private labs engaged by SPCB/PCC: Nil
20. No. of units (of 15 above) whose annual return has been verified and validated by SPCB: Nil
- E. Manifest document**
21. Of (5) above, verification of closing of manifest documents and reconciliation of the same were done by SPCB (after 15/01/2020) in how many units: Nil
- F. Inventory**
22. Of (5) above
- (a) How many hazardous or other waste generating units have submitted annual return: 10
- (b) Of (a) above, how many have not submitted the annual return (after 15/03/2020) by 30th June for the preceding year: Nil
- (C) Of (b) above, in how many units action has been taken by SPCB? : Nil
23. Of (a) above, how many units have been verified and validated by SPCB w.r.t. annual inventory submitted by them viz. products produced/categories of waste generation/ quantities generated/ daily record and manifest being maintained, etc.: 10
24. (a) For how many industrial sectors, hazardous waste or other waste generation range has been developed by SPCB: Nil

21

(b) List the sector of (a) above for which hazardous waste or other waste generation range has been developed: NA

(c) If not, what is the time target by which such sector process based HW generation range would be initiated (Month & Year). 31.12.2020

G. Enforcement actions (after 31/03/2020)

25. How many units were found violating one or other provisions of the HOWM Rules: Nil

26. In how many units, documentation of non-compliance while processing renewal of authorisation or inspection has been done after 15/03/2020) by SPCB to invoke powers of refusal or revocation: Nil

26. Whether enforcement framework for effective enforcement of Rules based on principal of proportionality and precautionary principal has been developed by SPCB: (Yes/No): Yes

27. In how many defaulting units, Rule 23(1) has been enforced by SPCB as per CPCB guidelines: Nil

28. In how many defaulting units, Rule 23(2) has been enforced by SPCB as per CPCB guidelines: Nil

29. (a) Of (25) above, how many units have been identified by SPCB as habitual and serious defaulters: Nil

(b) Of (a) above, how many unit's authorisation have been refused or revoked: Nil

(c) Of (a) above, how many unit has been prosecuted under the EPA: Nil

(d) Of (a) above, FIR has been lodged against how many defaulting units: Nil

30. Of (25) above,

(a) how many unit's authorisation (other than 29 above) have been refused or revoked: Nil

(b) Of (a) above, how many unit (other than 29 above) has been prosecuted under the EPA: Nil

(c) Of (a) above, FIR has been lodged against how many defaulting units (other than 29 above): Nil

31. (a) Whether website of SPCB has been updated w.r.t. all enforcement actions along with details of industries and action taken pertaining to HOWM Rules: (Yes/No): No

(b) Provide link address of the above site

H. Common TSDF

32. (a) Whether State/UT has common or captive TSDF? If yes;: No

- i. Number of common SLF in the state
 - Give name and addresses of all SLF as at a(i) above: (Insert Table for multiple entries)
- ii. Number of common incinerator
 - Give name and addresses of all SLF as at a(i) above: (Insert Table for multiple entries)
- iii. Number of captive SLF
 - Give name and addresses of all SLF as at a(i) above: (Insert Table for multiple entries)
- iv. Number of captive incinerator
 - Give name and addresses of all SLF as at a(i) above: (Insert Table for multiple entries)

If no;

(b) Name of the common TSDF, where any sharing arrangement has been made for disposal of land fillable HW on final stage to finalize the authorized recyclers at mainland and issue the work order by end of March, 2020.

(c) Name of the common TSDF, where any sharing arrangement has been made for disposal of incinerable HW. It is under process to finalize the recycler.

(d) Whether SPCB/PCC has initiated any action for setting up of common TSDF? (yes/no) if yes, : No. However the Administration is initiated the action to identify an authorized recycler to hand over the items.

(e) Whether site has been identified?

(f) EIA completed?

(g) EC granted?

33. (a) whether SPCB has directed common TSDF operator in their state not to return the HW consignment and do the needful as recommended by the Monitoring Committee: (Yes/No) : No

(b) Number of incidences returning of the HW consignment by the common TSDF (after 15/03/2020) noted by SPCB: NA

34. Whether SPCB has planned environmental audit including site selection criteria, design & layout for both captive and common SLF: (Yes/No) : No

If yes,

(a) what is target date of completion of such audit during 2019-20: **(insert calendar)**

(b) In case, SPCB has planned through engaging expert institute, please give name and address of expert institute(s) engaged for (a) above (insert text box):

35. (a) Of (32)(a)(i) above, how many have opened escrow account as per O.M. No....dated...of MoEF&CC: Nil

(b) List name of the common TSDF who have opened escrow account: (Insert Table for multiple entries) : Nil

(c) Of (a) above, how many have deposited mandatory amount in the escrow account: Nil

(d) Whether SPCB has verified deposited amount as per above O.M. No. 23-12008-HSMD dated 16/04/2009 of MoEF&CC (Yes/No) (fetch data of 34 (b) and provide Yes/No drop down) No

(d) Mandatory amount being deposited in the escrow account annually is displayed on the website of common TSDF operator: (Yes/No): No

(e) What actions have been taken by SPCB in case of non-opening/non-deposition of mandatory escrow account/ displaying on website: (not more than 100 words)

State funds being used.

36. (a) Whether laboratory facility for the analysis of all HW parameters as required under the HOWM Rules has been available in the common TSDFs as (32) above. If no, No

(b) Timeline for the same (calendar): ----- There is no laboratory in this UT. The Administration may analyze the parameters with an accredited lab in mainland as and when required.

I. Impact of other regulation

37. (a) Brief note on action taken to bring domestic hazardous waste into the ambit of HW inventory (2018-19): (upload option)

(b) How many domestic hazardous waste deposition centers exist in the State/UT: Nil

(c) How many of (b) above have been authorised under HOWM Rules, 2016: Nil

23

(d) Quantity of domestic HW received in deposition center for (till 15/01/2020): Nil

- Disposal into TSDF
- Recycling/Utilisation

(e) Quantity of domestic HW received in deposition center for (after 15.01.2020):Nil

- Disposal into TSDF
- Recycling/Utilisation

(e) Quantity of domestic HW disposed in TSDF (till 15/01/2020): Nil

(f) Quantity of domestic HW disposed in TSDF (after 15/01/2020):Nil

(g) Brief note on action taken to bring fluorescent & other mercury containing lamp into the ambit of HW inventory (2019-20): (upload option) The UT Administration has been already ban and CFL and other fluorescent & other mercury containing lamp.

(h) Quantity of fluorescent & other mercury containing lamp disposed in TSDF (before 15/01/2020) NA

(i) Quantity of fluorescent & other mercury containing lamp disposed in TSDF (after 15/01/2020) NA

(j) Whether Common TSDF operator has declared the above received as at (e) and (ii) (domestic HW and fluorescent & other mercury containing lamp) in their annual inventory report (2019-20) separately (Yes/No): NA

J. Capacity Building

38. (a) Whether an action plan has been prepared to have at least one laboratory where all HW parameters as required under the HOWM Rules can be analyzed: (Yes/No) : No

(b) Time (in terms of month month/year) by which (a) above would be commissioned in SPCB/PCC: (provide calendar)

(c) Whether Capacity building in terms of qualified and experienced manpower has been provided (yes/no)(upload option) NO

(d) Time (in terms of month month/year) by which (c) above would be provided: (provide calendar) 31.12.2020

K. Action Plan for recycling/utilization (with upload option)

39 (a) Whether SPCB/PCC has evolved any approach in recycling and utilization of hazardous waste in terms of waste management hierarchy.(yes/no) (upload document)

If yes, (drop down option for the following type of such programme)

- Concept of waste exchange banks
- Know your waste programme
- Circular economy
- Documentation of success story

(b) Please upload the details of the approach adopted. If no,

(c) Action plan along with timeline for level playing of industry shall be provided. (upload option)

40 Whether any benchmarks/guidelines have been developed by SPCB/PCC for the possibilities of HW recycle/utilisation on case to case basis? (Yes/No) if yes, provide the details.(upload option): No

41 Whether SPCB/PCC has developed any environmental benchmarking among the similar industries generating HW which can be useful to ensure consistency and uniformity for rationalizing the HW generation and reuse/utilization.(yes/no): No

24

if yes, provide the details.(upload option)

If no,

Action plan along with timeline for level playing of industry shall be provided. (upload option) :

**FORMAT FOR PROVIDING LABORATORY FACILITIES AVAILABLE WITH
SPCB/PCC**

A. General Information

S. No	Particular	Details									
1	Name of SPCB	Lakshadweep Pollution Control Committee									
2	Name and designation of the official (head of the laboratory)	No Laboratory is available for analyze the Hazardous waste.									
3	Contact number	NA									
4	Year of establishment of laboratory facility	NA									
5	Number of instruments/equipment available at HO (please enclosed list of instrument /equipment)	NA									
6	Whether laboratory is accredited? (Y/N)	NA									
7	Provide the accreditation details of and name of parameters accredited	NA									
8	Whether laboratory participated in any analytical quantity control (AQC)? (Y/N)	NA									
9	Provide year-wise details of AQC analysis: <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>Year</th> <th>No of parameters</th> <th>Z-score</th> </tr> </thead> <tbody> <tr> <td> </td> <td> </td> <td> </td> </tr> <tr> <td> </td> <td> </td> <td> </td> </tr> </tbody> </table>	Year	No of parameters	Z-score							NA
Year	No of parameters	Z-score									
10	Whether laboratory participated in any Proficiency Test (PT)? (Y/N)	NA									
11	Provide year-wise details of PT analysis: <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>Year</th> <th>No of parameters</th> <th>Z-score</th> </tr> </thead> <tbody> <tr> <td> </td> <td> </td> <td> </td> </tr> <tr> <td> </td> <td> </td> <td> </td> </tr> </tbody> </table>	Year	No of parameters	Z-score							NA
Year	No of parameters	Z-score									
12	Whether any audit (internal/external) has been conducted? (Y/N) If yes,	NA									
13	Details of such audit	NA									

B. Analysis Facility

S. No.	Parameters	Laboratory Facility at HO (Yes/No)	Test Method followed	Any other arrangement for analysis
1				
2				
3				
4				
5				

MOST URGENT

Annexure - R2
26



04896262262(o)
263367(Fax)
Email: selpwd@gmail.com
Email: lk-pwd@nic.in

GOVERNMENT OF INDIA/भारतसरकार
LAKSHADWEEP ADMINISTRATION/लक्षद्वीपप्रशासन
(LAKSHADWEEP PUBLIC WORKS DEPARTMENT)/लक्षद्वीपलोकनिर्माणविभाग
CIRCLE OFFICE/सर्किलकार्यालय
KAVARATTI - 682555

F.No.106/01/2019-S3 /233

दिनांक/Dated: 07.02.2021.

To/सेवामे

- ✓ The Member Secretary,
Lakshadweep Pollution Control Committee,
Department of Science & Technology,
Kavaratti.

Sub : LPWD Circle Office - Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues - Follow up action - Regarding.

Ref:- Letter F.No. LD-03003/1/2019-LPCC-UT-LKS/75 dated 01.02.2021 of Member Secretary, LPCC, Department of Science & Technology, Kavaratti.

Sir/महोदय

Please refer to the letter cited on the subject mentioned. The details pertaining to LPWD with respect to your letter F.No. LD-03003/1/2019-LPCC-UT-LKS/75 dated 01.02.2021 regarding Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues on the subject.

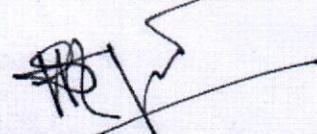
Sl. No.	Point	Comments/reply
1.	Brief note on the separate system for collection, segregation and transportation of Construction & Demolition Waste Management in the UT of Lakshadweep	Not formulated, However, the U.T. of Lakshadweep is considering the C&D waste as resource other than waste. The department as well as the private has stored the C& D material for a slight durations of period in identified sites and reuse the materials for the next construction activities like filling and leveling etc.
2.	Status of CETPs/ETPs	There is no proposal for Common Effloant Treatment Plants. In U.T. of Lakshadweep no major industries and hence there is no issue of pollution from industrial waste discharge, Sewage (without solid waste) from Kitchen,

(4)

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	<p>Bath rooms are seeping to the ground through sock pits by the individual households. This will reach ultimately to the ground water aquifer after natural sand filtration through the 1.5- 2.0m porous sand bed and contamination caused to the aquifer is nominal. The planning commission in the year 2010 took notice of the problem and directed DRDE, Gwalior to visit Lakshadweep island and to seek out a solution to tackle the issue. The island being of small size and undulating in nature, conventional system of sewage disposal through centralized STP is not feasible. DRDE introduced bio toilet as practical solution for resolving the issue. The UTL administration decided to install Bio digesters to entire house hold and is in progress.</p>
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Yours faithfully/आपकाआभारी



C.N. Shajahan /सि.एन.शाजहान
Superintending Engineer/अधीक्षणअभियंता

Copy to : 1. PA to the Secretary(Science & Technology), Kavaratti.
2. PA to the Secretary(Works), Kavaratti.